

in this country, in the economic regeneration of this country. Therefore, what is essential is that these pro-rich pro-landlords, pro-feudal policies of the Congress Government you have to completely reorient and make a new policy.

Nearly over forty years of valuable time in this country has been lost because of the Congress Government that has ruled this country to the detriment of the common people, which has brought more misery to the poor people of this country than has solved their problems. Therefore, with these suggestions that we have made, we have expressed our support for the Commission's recommendation but we find that in its implementation it can be adjusted in a manner which will be acceptable to all the people.

At the end, I appeal to all to see that there is no violent agitation on this matter. This should be done peacefully by means of dialogue and discussion. Let not a single more precious life be lost in this country. Let no public property be destroyed in this country. In this country, we have so many important problems to solve. There are so many national problems to be solved in this country and it is necessary that all sections of the people of this country should unite to solve these pressing national problems. We should not divide ourselves. We should not fritter our energies by fighting among ourselves, mostly misled by people who are politically motivated, who find themselves today completely outside the mainstream of the political life in this country. Therefore, with these submissions, I conclude and I again request the Prime Minister to take these matters into consideration.

(Interruptions)

SHRI VASANT SATHE: Sir, if the economic factor is introduced, if

that one simple thing the Prime Minister is willing to accept, I am sure, the agitation in the country will stop..... (Interruptions). Let that economic criterion be accepted.

19.19 hrs.

MESSAGE FROM RAJYA  
SABHA

[English]

MR. DEPUTY SPEAKER: Additional Secretary will now report a message received from Rajya Sabha.

ADDITIONAL SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Prasar Bharati (Broadcasting Corporation of India) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 30th August, 1990, has been passed by the Rajya Sabha at its sitting held on the 5th September, 1990, with the following amendments:—

Clause 4

1. That at page 4, after line 36, the following be inserted, namely:—
  - (4) The recommendations made by the committee constituted under sub-section (1) shall be binding for the purposes of appointments under this section.

Clause 7

2. That at page 5,—
  - (i) After line 40 the following be inserted, namely:—
    - (a) ceases to be a citizen of India; or
    - (ii) the existing entries (a) to (d) be renumbered as entries (b) to (e) respectively.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

19.19½ hrs.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL, 1990

*As amended by Rajya Sabha*

[English]

ADDITIONAL SECRETARY: Sir, I lay on the Table the Prasar Bharati (Broadcasting Corporation of India) Bill, 1990, which has been returned by Rajya Sabha with amendments.

*(Interruptions)*

MR. DEPUTY SPEAKER: Please take your seats. Let us decide what is our programme.....

*(Interruptions)*

SHRI A. CHARLES (Trivandrum): Sir, the birth anniversary function of Dr. Radhakrishnan is being held in the Parliament House Annexe. We are not able to attend that function because of our presence in the House. *(Interruptions)*

MR. DEPUTY SPEAKER: I have heard you all. Now, let us decide whether we can continue the debate.

SHRI L. K. ADVANI (New Delhi): Mr. Deputy Speaker, Sir, if I have hear him correctly, I think the Additional Secretary has just now reported that the Prasar Bharati Bill has been returned to our House with amendments. May we know from the Go-

vernment how this Government propose to deal with it because it has come with amendments. The House will have to consider those amendments again. We feel that the House should be informed of this.

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): There were two amendments which the Government have accepted and I was informed that the Bill with the amendments has been passed by that House. I do not know whether it has reached this House...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYAPAL MALIK): It has reached and we are going to discuss these amendments tomorrow. *(Interruptions)*

19.22 hrs.

DISCUSSIONS UNDER RULE 193

**Decision on Mandal Commission  
Report  
and**

**Measures for Promotion of Employment for the Youth in Addition to Reservation for Socially and Educationally Backward Classes**  
—Contd.

[English]

MR. DEPUTY SPEAKER: Mr. Sathé has spoken and Mr. Somnath Chatterjee has spoken. Let one more Member speak. Let us go upto 7.30 p.m. and then we adjourn. Shri Janeshwar Mishra to speak.

*(Interruptions)*

DR. THAMBI DURAI (Karur): Who decided that we have to sit upto 7.30 p.m.? We are not agreeing to this decision. The decision must be